



\$

*

IN THE HIGH COURT OF DELHI AT NEW DELHI

+

ITA 687/2014

JC BAMFORD EXCAVATORS LTD. Appellant
 Through: Mr. M.S. Syali, Sr. Advocate with
 Mr. Mayank Nagi, Mr. Tarun Singh,
 Advocates.

versus

DEPUTY DIRECTOR OF INCOME TAX Respondent
 Through: Mr. Zoheb Hossain, Sr. Standing
 Counsel (Revenue)

+

ITA 69/2015

JC BAMFORD INVESTMENTS LTD. Appellant
 Through: Mr. M.S. Syali, Sr. Advocate with
 Mr. Mayank Nagi, Mr. Tarun Singh,
 Advocates.

versus

DEPUTY DIRECTOR OF INCOME TAX Respondent
 Through: Mr. Zoheb Hossain, Sr. Standing
 Counsel (Revenue)

+

ITA 589/2015

JC BAMFORD INVESTMENTS Appellant
 Through: Mr. M.S. Syali, Sr. Advocate with
 Mr. Mayank Nagi, Mr. Tarun Singh,
 Advocates.

versus

ADDITIONAL DIRECTOR OF INCOME TA Respondent
 Through: Mr. Zoheb Hossain, Sr. Standing
 Counsel (Revenue)



+

ITA 485/2015

JC BAMFORD INVESTMENTS

..... Appellant

Through: Mr. M.S. Syali, Sr. Advocate with
Mr. Mayank Nagi, Mr. Tarun Singh,
Advocates.

versus

DEPUTY DIRECTOR OF INCOME TAX Respondent

Through: Mr. Zoheb Hossain, Sr. Standing
Counsel (Revenue)

+

ITA 307/2018

JC BAMFORD EXCAVATORS LTD.

..... Appellant

Through: Mr. M.S. Syali, Sr. Advocate with
Mr. Mayank Nagi, Mr. Tarun Singh,
Advocates.

versus

DEPUTY DIRECTOR OF INCOME TAX Respondent

Through: Mr. Zoheb Hossain, Sr. Standing
Counsel (Revenue)

+

ITA 81/2017

JC BAMFORD EXCAVATORS LTD.

..... Appellant

Through: Mr. M.S. Syali, Sr. Advocate with
Mr. Mayank Nagi, Mr. Tarun Singh,
Advocates.

versus

DEPUTY DIRECTOR OF INCOME TAX Respondent

Through: Mr. Zoheb Hossain, Sr. Standing
Counsel (Revenue)

+

ITA 309/2018

JC BAMFORD INVESTMENTS

..... Appellant



Through: Mr. M.S. Syali, Sr. Advocate with
Mr. Mayank Nagi, Mr. Tarun Singh,
Advocates.

versus

DEPUTY DIRECTOR OF INCOME TAX Respondent

Through: Mr. Zoheb Hossain, Sr. Standing
Counsel (Revenue)

CORAM:
JUSTICE S.MURALIDHAR
JUSTICE ASHA MENON

ORDER
29.05.2019

%

1. Upon being mentioned, these appeals are taken on Board.
2. Mr. Syali, learned Senior Counsel for the Appellant states that although the grounds in these appeals are not strictly covered under the Indo-UK Mutual Assistance Treaty, in order to effectuate the settlement reached, the Appellants wish to withdraw these appeals as well.
3. The next date i.e. 24th July, 2019, fixed in ITA No.307/2018, stands cancelled.
3. The appeals are accordingly dismissed as withdrawn.


S. MURALIDHAR, J.


ASHA MENON, J.

MAY 29, 2019

rd